

1	2	3	4	5
24.	Mizoram	80	5000	3856
25.	Nagaland	0	0	0
26.	Odisha	1072	6080	5749
27.	Puducherry	2	28	28
28.	Punjab	864	3772	3772
29.	Rajasthan	383	13481	13481
30.	Sikkim	97	238	238
31.	Tamil Nadu	970	19724	9229
32.	Telangana	639	23152	14540
33.	Tripura	120	2856	2657
34.	Uttar Pradesh	2654	13658	13658
35.	Uttarakhand	37	1518	1518
36.	West Bengal	2777	9731	8248
GRAND TOTAL		39521	513060	397261

Source: AWP&B 2018-19.

Allegations against Vice Chancellors

2628. SHRI N. GOKULAKRISHNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether University Grants Commission is probing allegations against Vice Chancellors of many universities;

(b) if so, the details thereof;

(c) whether it is also a fact that the students from such universities have demanded action against Vice Chancellors; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (d) Yes Sir. The Central Government has constituted a fact finding committee to enquire into allegations against the Vice Chancellor of Manipur University relating to administrative and financial irregularities in the management of affairs of the Manipur University. Further, University Grants Commission has informed that it has received complaints against the

Vice Chancellors of three State Universities namely Rawenshaw University, Cuttack, Odisha, Ch. Ranbir Singh University, Jind, Haryana and Vinoba Bhave University, Hazaribagh, Jharkhand. The complaints have been forwarded to Governor/Chancellor of the concerned Universities for taking appropriate action in the matter.

Counselling system for admission process

2629. SHRI N. GOKULAKRISHNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has asked the universities to start an elaborate counselling system to streamline the admission process;

(b) if so, the details thereof;

(c) whether Government has made it clear that the seats in universities has to be filled through an informed process; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (d) The University Grants Commission (UGC) has informed that it has issued notification under section 12 (j) of UGC Act, 1956 on Remittance and Refund of Fees and other Student Centric Issues on 6th December, 2016. The objective of this notification is to prohibit coercive and profiteering institutional practices in the matters related to verification of certificates and testimonials at the time of admission, remittance of fees and refund thereof in case of cancellation of admission and other such student-centric issues. It is also aimed at curbing coercive and profiteering institutional practices that directly and indirectly constrain the fundamental rights of students to explore multiple opportunities and choices in terms of their academic career. The notification is available at www.ugc.ac.in/pdf/news/5681274_Fee-Refund-Notification.pdf

Further, all universities shall mandatorily constitute a “Grievance Redressal Committee” (GRC) as mandated by UGC (Grievance Redressal) Regulations, 2012 to address and effectively resolve complaints, representations and grievances of students.

Menace of Predatory/Fake Journals in India

2630. PROF. M.V. RAJEEV GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has prepared a list of fake or predatory journals in the country;